

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

ELEVENTH REPORT*(Presented on 13.12.2000)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.

2. The Committee met on 4 December 2000 with the following agenda:-
- I. Examination of the four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
 - III. Reconsideration of classification of a Bill.

I. Examination of Constitution (Amendment) Bills

3. The Committee examined the following four Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2000
(Amendment of article 177) by
Shri Basavanagoud Kolar, M.P.

The Bill seeks to amend the Constitution with a view to providing that the Advocate-General for a State shall not have the right to take part in the proceedings of the State Legislature and making clear the provision that the Minister shall not be entitled to vote in the House in which he is not a member.

- (2) The Constitution (Amendment) Bill, 2000
(Amendment of article 200, etc.) by
Shri Hannan Mollah, M.P.

The Bill seeks to amend the Constitution with a view to provide that Governor shall not have the power to reserve Bills passed by State Legislature for President's assent.

- (3) The Constitution (Amendment) Bill, 2000
(Insertion of new article 21A, etc.) by
Shri Basudeb Acharia, M.P.

The Bill seeks to amend the Constitution with a view to making 'free and compulsory education to all children upto the age of fourteen years' as a fundamental right.

- (4) The Constitution (Amendment) Bill, 2000
(Amendment of Eighth Schedule) by
Shri Hannan Mollah, M.P.

The Bill seeks to amend Eighth Schedule to the Constitution with a view to including Dogri language in it.

4. Having examined the subject matter of the above Bills, the Committee decided to recommend that the members concerned be permitted to move for leave to introduce their Constitution (Amendment) Bills.

II. Classification and allocation of time to Bills

5. The Committee considered classification and allocation of time in respect of six Bills as shown in Appendix I and II.

6. After considering all aspects of the Bills, the Committee decided to recommend that the two Bills shown in Appendix-I be placed in category 'A'. The Committee further decided to recommend that the remaining four Bills shown in Appendix-II be placed in category 'B' (Please see Appendices for details). The Committee also decided to recommend allocation of time for each of the Bills as shown in column 5 of the Appendix I and II.

III. Reconsideration of classification of a Bill

7. The Committee then considered the request of Shri Haribhai Chaudhary for reconsideration of the Committee's earlier recommendation classifying his Bill regarding the Meritorious Students (Assistance in Higher Studies) Bill, 2000 under category 'B' (vide Eighth Report).

8. On reconsideration, the Committee decided to recommend that the Meritorious Students (Assistance in Higher Studies) Bill, 2000 may be placed in category 'A'.

Recommendations

- (i) The Committee recommend that Sarvashri Basavanagoud Kolar, Hannan Mollah and Basudeb Acharia, be permitted to move for leave to introduce their Constitution (Amendment) Bills ;
- (ii) The Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.
- (iii) The Committee further recommend that the reclassification of a Bill, as shown in paragraph 8, be agreed to by

the House.

NEW DELHI;

(P.M. SAYEED)

Chairman,

5 December 2000

Committee on Private Members'

14 Agrahayana 1922 (Saka)

Bills and Resolutions.

APPENDIX-I

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Government of Union Territory of Daman and Diu Bill, 2000 by Shri Dayabhai V. Patel, M.P.	156 of 2000	A	2 hours
2.	The Constitution (Amendment) Bill, 2000 (<u>Amendment of article 130</u>) by Prof. Ummareddy Venkateswarlu, M.P.	153 of 2000	A	2 hours

APPENDIX-II

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Representation of the People (Amendment) Bill, 2000 (<u>Amendment of section 8</u>) by Shri Ramesh Chennithala, M.P.	130 of 2000	B	2 hours
2.	The Constitution (Amendment) Bill, 2000 (<u>Insertion of new article 31</u>) By Dr. Raghuvansh Prasad Singh, M.P.	157 of 2000	B	2 hours
3.	The Income-Tax (Amendment) Bill, 2000 (<u>Amendment of section 10</u>) by Shri Anandrao Vithoba Adsul, M.P.	150 of 2000	B	hours
4.	The Supreme Court of India (Establishment of a Permanent Bench at Hyderabad) Bill, 2000 by Shri Y.S. Vivekananda Reddy, M.P.	151 of 2000	B	2 hours

